ITEM NO.24 COURT NO.7 SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7290/2023

(Arising out of impugned final judgment and order dated 03-04-2023 in WPCRL No. 160/2021 passed by the High Court Of Orissa At Cuttack)

SHAZIA AMAN KHAN & ANR.

Petitioner(s)

VERSUS

STATE OF ORISSA & ORS.

Respondent(s)

(IA No. 115418/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 115419/2023 - EXEMPTION FROM FILING O.T.

IA No. 115417/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 23-06-2023 This matter was called on for hearing today.

CORAM:

HON'BLE MRS. JUSTICE B.V. NAGARATHNA HON'BLE MR. JUSTICE MANOJ MISRA (VACATION BENCH)

For Petitioner(s) Ms. Shahrukh Alam, Adv.

Ms. Akriti Chaubey, AOR Mr. Shantanu Singh, Adv.

For Respondent(s) Ms. Sagarika Sahoo, Adv.

Mr. Anam Charan Panda, Adv.

Mr. Hitendra Nath Rath, AOR

UPON hearing the counsel the Court made the following O R D E R $\,$

Issue notice, returnable on 28.07.2023.

Dasti, in addition, is permitted.

Mr. Hitendra Nath Rath, learned counsel accepts notice on behalf of the respondent No.2/Caveator.

We have heard the learned counsel for the petitioners and the learned counsel for the respondent No.2/Caveator at length.

There shall be an interim stay of the direction of the High Court directing the petitioners herein to handover custody of the minor child, namely Ms. Dania Aman Khan (alias Sumaiya Khanam) to respondent No.2 until further orders.

(RADHA SHARMA) COURT MASTER (SH) (VIRENDER SINGH) BRANCH OFFICER